NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 65(ND)/2015 RT No. 77/Chd/Pb/2016

Amarjit Singh Toor & Anr.

.Petitioners.

Versus

M/s Grand Multiplex Projects Ltd. & Ors.

...Respondents.

Present: Mr. Anand Chhibbar, Sr. Advocate with Mr. Vaibhav Sahni,

Advocate for petitioners.

Mr. Vikas Sharma, C.E.O. of M/s. Grand Multiplex Projects Ltd.

The respondent-company is yet to file reply though the matter is pending since 2016. List the matter on 12.07.2017 for arguments. The respondent to file reply to the main petition at least 3 days before the date fixed with copy advance to the counsel opposite. In case the compliance is not made, heavy cost is likely to be imposed apart from other consequences.

To be listed along with CP-84(ND)/2011 / RT No. 24/Chd/Pb/2016.

(Justice R.P. Nagrath)

(Justice R.P. Nagrath Member (Judicial)

May 23, 2017 saini